

COURT-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 26 of 2014 in DFR No. 2580 of 2013

Dated : 6th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Himachal Sorang Power Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission ... Respondent(s)
& Ors.

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Apoorva Misra
Ms. Ritika Arora

Counsel for the Respondent(s): Mr. Anand K. Ganesan and
Ms. Swapna Seshadri for R-2

ORDER

This is an Application to condone the delay of 289 days in filing the Appeal as against the main order dated 31.01.2013. According to the Learned Counsel for the Applicant/Appellant after the main Order was passed on 31.01.2013 the Applicant filed Review Application on 18.3.2013 and the same had been dismissed on 10.10.2013. Thereafter, this Appeal has been filed on 19.11.2013.

We have heard the Learned Counsel for the Applicant/Appellant as well as the Respondent no.2.

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Since we find sufficient cause to condone the delay, we deem it appropriate to condone the delay. Accordingly, the delay is condoned. Registry is directed to number the Appeal and post for Admission on **18.02,2014.**

(Rakesh Nath)
Technical Member
mk/ak

(Justice M. Karpaga Vinayagam)
Chairperson